



No. of Order	of Order	Order with Signature	Office Note as to action (if any) taken on Order
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3. 09-08-2005

Heard Mr. A. Moulik, learned senior counsel assisted by Mr. N. G. Sherpa, learned counsel for the petitioner. Also heard Mr. S. P. Wangdi, learned Advocate General assisted by Mr. J. B. Pradhan, learned Government Advocate and Mr. Karma Thinley, learned Assistant Government Advocate for the State-respondents.

It is submitted by Mr. S. P. Wangdi, learned Advocate General at the very outset that the Department needs some time to take necessary approval of the Government for allotment of housing site to Mr. P. K. Rai, the present petitioner herein as this approval could not be obtained as the concerned Minister is on tour to Australia and New Zealand and he is expected to arrive Gangtok during the 3rd week of August, 2005. Supporting this statement, the learned Advocate General produced an original copy of office order dated 6th August, 2005 issued by the Sr. Town Planner, Urban Dev. & Housing Department. We have perused it. This official letter is relevant and accordingly it is hereby formed as part of the record and marked as "X" for identification. According to us, at this stage, suffice is made with the above statement of the learned Advocate General to close this writ petition with the observation that certainly, the respondent authority shall allot a suitable plot of land to the writ petitioner as expeditiously as possible preferably before the last week of September, 2005.

In the result, the writ petition is closed with the above observations.

( **N. Surjamani Singh** )  
**Chief Justice (Acting)**

09-08-2005

( **A. P. Subba** )  
**Judge**

09.08.2005